

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.51/86.

Shri Paniwala Hafiz Abdulgafoor,  
G/31, Alembic Colony,  
Baroda. 390 003.

... Applicant

V/s.

Industrial Finance Corporation of India,  
Head of Regional Office,  
Regent Chambers,  
Nariman Point,  
BOMBAY.

... Respondents

Appearances:

1. Applicant absent.
2. Mr. K.F.Merchant for  
Majumdar & Co. Counsel  
for the Respondents.

Coram: Vice-Chairman, B.C.Gadgil

Member J.G.Rajadhyaksha.

JUDGMENT: (Per J.G.Rajadhyaksha, Member) Dt: 27.6.1986

The applicant recruited by the Industrial Finance Corporation of India is an employee of that Corporation. He has some grievance about termination of service and has, therefore, submitted his application to the Tribunal. The short point is that the Tribunal has no jurisdiction to entertain this application. The reasons in brief are that the Industrial Finance Corporation of India, owned entirely by the Government of India, has been established by statute, namely, the Industrial Finance Corporation of India Act 1948 (XV of 1948). Counsels for Respondent conceded that the Corporation has not been notified under sec.14(2) of the Administrative Tribunals Act, 1985. The

applicant is absent, though served and therefore, his say is not on record, but that would also not be material in view of what is stated here-above. Sec.14(2) of the Administrative Tribunals Act vests jurisdiction in the Central Administrative Tribunal only if the Central Government has issued a notification bringing a Corporation or a Society within the jurisdiction of the Tribunal. In the absence of any such Notification an application from an employee of the Corporation or vice versa cannot be entertained by this Tribunal.

2. In the circumstances the application is summarily dismissed, for want of jurisdiction.

*B.C.Gadgil*  
(B.C.GADGIL)

VICE - CHAIRMAN

*J.G.Rajadhyaksha*  
(J.G.RAJADHYAKSHA)  
MEMBER.

27/6/1986